

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.119 - IA/176(AHM)2022
ITEM No.120 - IA/384(AHM)2022
In
CP(IB) 685 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Padam Electronics

.....Applicant

V/s

Superchem Coatings Pvt Ltd

.....Respondent

Order delivered on: 21/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Harshal Patel, Ld. Adv.

: Mr. Abhishek Anand, Ld. Adv. [etwtwhile IRP]

For the Respondent

:

ORDER

IA/176(AHM)2022 and IA/384(AHM)2022

IA/176(AHM)2022 is filed by HDFC Bank for a refund of the certain sum which was according to HDFC Bank wrongly taken out by the RP whereas IA/384(AHM)2022 is filed by erstwhile IRP claiming his fees.

Both applications are to be heard together because IA/176(AHM)2022 is treated to be reply in IA/384(AHM)2022.

Both matters to come up for further consideration on 14.02.2023.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Rajeev

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)